

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.425

**IA/5570/ND/2021, IA/3635/ND/2021, IA/3329/ND/2021,
IA/3214/ND/2021, IA/3165/ND/2021, IA/3159/ND/2021,
IA/3157/ND/2021, IA/3156/ND/2021, IA/1490/ND/2021,
IA/1489/ND/2021, IA/1264/ND/2021, IA/392/ND/2021,
IA/5644/ND/2022, IA/5941/ND/2021, IA/5127/ND/2021,
IA/5029/ND/2021, IA/4496/ND/2021, New IA/1412/ND/2023 IN
IB/1226/ND/2019**

IN THE MATTER OF:

Ashish Bankar	...	Applicant
Versus		
M/s Nu Tek India Ltd	...	Respondent

Order under Section 7 of IBC 2016.

Order delivered on 14.03.2023

Coram:

**Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For R-1 & R-3 in IA No.5127 : Mr. Vaibhav Niti, Adv.
For R-1, R-3 & R-4 in IA No.5570: Mr. Vaibhav Niti, Adv.
For R-2 in IA Nos.5127 & 5570 : Mr. Sumit Sharma, Adv.
For ZTE Telecom Pvt. Ltd. : Mr. Sumit Kumar, Adv.
For ATC Telecom in IA Nos.1489 & 5644 : Mr. Abhijit Mittal, Adv., Ms.
Shaivya Singh, Adv. & Ms. Avni, Adv.
For the Ericsson : Mr. Kapil Khara, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to 19.04.2023.

**Sd/-
(Court Officer)**